

(b) whether the Government have accorded clearance to these Mining projects under the Forest (Conservation) Act, 1980;

(c) if so, the details thereof; and

(d) if not, the action being taken by the Government against the concerned State Government for violation of the Forest (Conservation) Act, 1980?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) to (d). Prior approval of the Central Government is required under the forest (Conservation) Act, 1980 for diversion of forest land for any non-forest purpose including mining of diamonds. No proposal under the Forest (Conservation) Act, 1980 for diversion of forest land for mining of diamonds in Madhya Pradesh of Orissa is pending with the ministry as on 31.10.1995. However the concerned State Governments have been requested to send detailed report in the matter.

[Translation]

#### Feed and Green Fodder

3452. SHRI ARJUN SINGH YADAV :  
SHRI LALLBABU RAI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is an acute shortage of the Feed and Green Fodder in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the efforts being made by the Government to make available Feed and Green Fodder?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b)- Estimator made by the policy advisory Group (1993) on integrated grazing policy of the Ministry of Environment and Forests indicate the availability of concentrates as 41.98 million tonnes against a requirement of 79.40 million tonnes and Green Fodder as 573.50 million tonnes against a requirement of 744.73 million tonnes in the country. The major reasons for shortage are pressure of human population on cultivable land for production, indiscriminate grazing resulting in degradation of grazing lands and difficulties in obtaining certain feed ingredients in required quantities at reasonable price throughout the year.

(c) The Government of India provides assistance to the State Governments for (a) to strengthen their fodder seed production farms for production of foundation and certified seed of suitable varieties of fodder crops; (b) to establish fodder banks for storage of surplus fodder for use during scarcity period; (c) to organise seed production of fodder crops through registered growers; (d) to encourage silvi-pasture programme on the farmers

waste/uncultivable land and common lands in the villages to get fodder under rainfed conditions; and (e) to improve the existing grasslands and grazing lands in suitable areas available mostly with the Department of Forest for fodder production which would be used for grazing by the livestock and the surplus could be conserved for use in the lean season.

#### Food Corporation of India

3453. SHRI NITISH KUMAR :  
SHRI BRISHIN PATEL :

Will the Minister of FOOD be pleased to state :

(a) whether the Government are contemplating to restructure the Food Corporation of India because of decline in lifting of foodgrains inspite of their adequate production;

(b) whether the Government have constituted any study group to make suggestions for restructuring the Corporation; and

(c) if so, the details thereof?

THE MINISTER OF FOOD (SHRI AJIT SINGH): (a) No, Sir.

(b) and (c). Do not arise.

#### Compulsory Education on Health

3454. SHRIMATI DIPIKA H. TOPIWALA :  
SHRI MAHESH KANODIA :  
SHRI SATYA DEO SINGH :  
SHRI PANKAJ CHOWDHARY :  
SHRI RAM PAL SINGH :  
SHRI JITENDRA NATH DAS:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have proposed to make Health and Physical Education compulsory in the schools;

(b) if so, the details thereof; and

(c) the name of States which have adopted it and its impact on Health of the students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI): (a) to (c). Keeping the National Policy on Education, 1986 postulates in view, the National Council of Educational Research and Training (NCERT) brought out in 1988, a National Curricular Framework for Elementary and Secondary Education, that envisages, *inter-alia*, inclusion of Health and Physical Education as an

integral part of school curricula. On the basis of the Framework, the NCERT revised its own textbooks during 1989-92.

The NCERT books have been widely circulated amongst the State Governments for adoption or adaptation in their respective school systems. An overwhelming number of schools in the country are under the control of State/UT Governments and they enjoy full autonomy in all school education matters including design and prescription of syllabi and textbooks.

[English]

#### Water Testing Laboratories

3455. SHRI PROBEN DEKA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the steps taken by the Government for setting up of Water Testing Laboratories in each District of the States; and

(b) the assistance provided to each State in this regard during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) The Central Government have advised the States and Union Territories to set up at least one Water Testing Laboratory in each District by the end of VIIIth Five Year Plan. Out of total 287 stationary laboratories sanctioned, 167 have been set up in the various States and Union Territories. Besides, 22 mobile laboratories have also been established.

(b) During the current financial year, the Central Government have provided Rs. 4.0 lakhs to Haryana and Rs. 81,000/- to Daman & Diu for setting up of Water Testing Laboratories. No assistance has been provided to other states and Union Territories during the current financial year.

#### Cultural Schemes

3456. SHRI PHOOL CHAND VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of cultural schemes involving participation of the charitable Voluntary Organisations;

(b) the budgetary provision and actual amount spent on these schemes during each of the last three years and current year; and

(c) the method adopted for monitoring the implementation of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c). The information is being collected and will be laid on the Table of the House.

#### Bills of ITDC-run-Hotels

3457. SHRI MOHAN RAWALE : Will the Minister of AGRICULTURE be pleased to state:

(a) whether his Ministry oule certain amount to the India Tourism Development Corporation (ITDC) for bills of the ITDC-run hotels;

(b) if so, the details thereof;

(c) since when these bill are due;

(d) the reasons for non-payment of hotel bills by his Ministry; and

(e) the time by which these bills likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

[Translation]

#### Fruits Tree Plantation

3458. SHRI MOHAMMAD ALI ASHRAF FATMI :  
SHRI KUNJEE LAL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased ot state :

(a) whether the Government propose to undertake fruit tree plantation on the forest land which is not only helpful in fruits production but also in the ecology protection;

(b) if so, the details therof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) to (c). Afforestation and tree planting activities are taken up all over the country through the schemes of the Central Government and State Governments under the Twenty Point programme. The species to be planted are determined by the implementing agencies at the local level, keeping in view the edaphic and climatic conditions. As per the National Forest Policy 1988, emphasis is giving to the planting of indigeneous species that provide fuelwood, fodder, small timber and non-timber forest products. Cultivation of fruit bearing trees would require prior approval of the Central Government except when (i) the species to be planted are indigenous to the area in question; and (ii) such planting activity is a part of an overall afforestation programme for the forest area in question.